

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
28-03-2024 AT 10:30 AM**

**CP No. 37/241/HDB/2022**  
u/s. 241 of Companies Act, 2013

**IN THE MATTER OF:**

Mr Douglas Raj & other

...Petitioner

**AND**

M/s. Telandrayal Educational Group  
Private Limited & 2 Others

...Respondent

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned counsel on record for the company petitioner not present. However, learned counsel by name Mr Mohammad present for petitioners present physically.

Ms Neeharika Reddy, Respondent No.2 party in person alone present through Video Conference.

No representation for the other respondents.

We have already directed the company petitioners to get ready in the matter. Today the company petitioner reports not ready. Matter adjourned on condition that submissions on behalf of the company petitioner shall be made on the next hearing date lest opportunity stands forfeited. Call on 02.05.2024.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**